

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Criminal Appeal No(s). 149/2015

KRISHNA PAL @ KRESH PAL

Appellant(s)

VERSUS

STATE OF U.P & ANR

Respondent(s)

Date : 08/08/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr. Anurag Kishore,Adv.

For Respondent(s)

Ms. Pallavi Pratap,Adv.

Mr. Rajiv Yadav,Adv.

Gp. Capt. Karan Singh Bhati,Adv.

Ms. Heena Khan,Adv.

Ms. Aishwarya Bhati,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Ld. Counsel for the respondent No.2 has failed to file the counter affidavit within the period stipulated under the rules.

Mr. Rajiv Yadav, Ld. Advocate has appeared on behalf of the respondent No. 1. He seeks and is given two weeks time to file the vakalatnama and four weeks time to file the counter affidavit.

List again on 20.9.2016.

(M V RAMESH)
Registrar